

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 229/2024

In the matter of:

Dhruv

Applicant

Versus

Govt. of NCT of Delhi

Respondent

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Filed by:

(Delhi Pollution Control Committee)

Respondent

New Delhi:

Dated: 20th / 03 / 25

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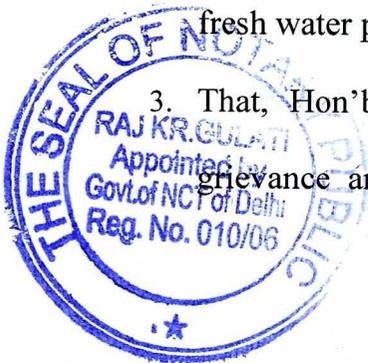
....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE WITH RESPECT TO ORDER DATED 01.08.2024**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 01.08.2024. In the present Original Application, the applicant has alleged that DJB has carried out some work in the area, due to which leakage occurred in sewage water and fresh water pipelines near Gopal Mandir Road, Pitampura, New Delhi.

3. That, Hon'ble Green Tribunal directed DJB and DPCC to look into the grievance and ensure appropriate remedial action.



4. That, in this regard DPCC has issued letter dated 06.09.2024 to DJB and directed DJB to take necessary action and ensure effective compliance in pursuance of order dated 01.08.2024 passed by this Hon`ble Tribunal. Copy of the letter dated 06.09.2024 is enclosed herewith as **ANNEXURE-1**. As no response received, therefore, a reminder was issued on 13.12.2024. Copy of the letter dated 13.12.2024 is enclosed herewith as **ANNEXURE-2**.
5. That, a letter dated 15.01.2025 was received from DJB wherein, it was reported that a leakage of newly laid pipe line near Gopal Mandir Road was repaired well in time. Also, the field staff of this division inspected the site and found that there was no leakage in Sewer and Water pipelines. Copy of the letter of DJB dated 15.01.2025 is annexed herewith as **ANNEXURE-3**.
6. It is therefore requested to this Hon`ble Tribunal that the present action taken report may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 20 day of March, 2025.



ATTESTED

NOTARY PUBLIC
GOVT OF NCT OF DELHI

20 MAR 2025


DEPONENT

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd FLOOR, DMRC BUILDING, SHASTRI PARK, DELHI-53 visit us at : http://dpec.delhigovt.nic.in</p>	<p align="center">By Speed Post</p>  <p align="center">Dated: 06-9-24</p>
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DPEC-L015/3/2024-CMC3-DPEC / 2453-25

Dated: 06-9-24

To,

The Member (Water)
Delhi Jal Board,
Varunalaya, Phase-II,
Jhandewalan, New Delhi-110055

Sub: "Original Application no. 229/2024 titled Dhruv Vs. Govt. of NCT of Delhi"

Sir,

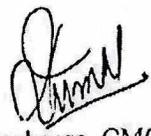
This has reference to the Hon'ble NGT order dated 01.08.2024(copy enclosed) wherein Hon'ble NGT is of the view that expeditious action is required to be taken by Delhi Jal Board and Delhi Pollution Control Committee to ensure that the problem which is reflected in the letter petition is remediated without any delay which is regarding complaint from Sh. Dhruv about leakage of sewage water and fresh water pipelines near Gopal Mandir Road(copy enclosed) and directed the administrative heads of both the above authorities to look into the grievance and ensure appropriate remedial action without any delay.

In view of the above, you are kindly requested to direct the concerned officer to take necessary action and ensure effective compliance of the said NGT order and file the Action taken Report before Registrar General of Hon'ble NGT under intimation to this office within 15 days. It may please be treated as Most Urgent.

This is being issued as per the approval of Competent Authority

Yours sincerely

Encl: as above


Incharge, CMC-III

Copy to:

1. Master File
2. Office Copy

Handwritten mark

(4)

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF
DELHI)
5th FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC-1.015/3/2024-CMC3-DPCC/ 3047-49

Dated: 13-12-2024

To,

The Member(Water),
Delhi Jal Board,
Varunalaya ,Phase-II,
Jhandewalan, New Delhi-110055

REMINDER-I

Sir,

This is in reference to the letter dated 06.09.2024(copy enclosed), regarding NGT matter in OA No. 229/2024 of "Dhruv Vs. Govt. of NCT Delhi" wherein Hon'ble NGT is of the view that expeditious action is required to be taken by Delhi Jal Board and Delhi Pollution Control Committee to ensure that the problem which is reflected in the letter petition is remediated without any delay which is regarding complaint from Sh. Dhruv about leakage of sewage water and fresh water pipelines near Gopal Mandir Road and directed the administrative heads of both the above authorities to look into the grievance and ensure appropriate remedial action without any delay. It is regretted to inform you that Action taken Report is still pending from your side.

You are once again requested to direct the concerned officer to take necessary action and file ATR before Registrar General of Hon'ble NGT under intimation to this office within 07 days.

Yours sincerely,

Encl: As above


Incharge, CFC-III



Copy to:

1. CEO, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, New Delhi-110055 with the request to direct the concerned officer to taken necessary action immediately.
2. Master File

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(M)14
ROOM NO. 4, MU BLOCK, PITAMPURA, DELHI 110034

7/1
5

No DJB/EE-(M)14/2024-25/2523

Dated: 15/01/25

To

The Registrar General
NGT, Faridkot House, Copernicus Marg,
near India Gate, New Delhi 110001.

Subject: ATR on Complaint from Sh. Dhruv about Leakage of Pipelines near Gopal Mandi Road, Pitampura

Ref: Hon'ble NGT Court Order dated 01.08.2024 in the matter of OA No. 229/2024 of Dhruv Vs Govt. of NCT of Delhi.

Sir,

With reference to above cited subject matter and Hon'ble NGT Court Order dated 01.08.2024 in which Hon'ble NGT Court has directed to look into the grievance and ensure appropriate action without any delay. Accordingly, report of the concerned project division has been received and it is reported that a leakage was noticed in the newly laid pipe line near Gopal Mandir Road and the same was repaired well in time. The field staff of this division also inspected the site and has found that there is no leakage in Sewer and Water line at present.

168/CFC-112
21-01-25

Delhi Pollution Control Committee
Date No. 157029
20 JAN 2025
..... CML3
Sign. of Receiving Officer

Sd/-
Executive Engineer (M)-14

Copy to:

1. PS to CEO for kind information
2. PS to Member (WS) for kind information
3. CE(West) for kind information
4. SE(M)-6
5. Incharge, CFC-III, DPCC, Dept. of Environment, Govt. of NCT of Delhi, 5th Floor, ISBT Building, Kashmere gate, Delhi-110006.
6. Sh. Dhruv, Gopal Mandi Road, Pitampura, through e-mail jaindhruvdj007@gmail.com
7. Office copy

15/01/25
Executive Engineer (M)-14

21/1